



SDS ADVOCATES
— TOWARDS EXCELLENCE —

DATE ; 18th July, 2022

**To,
The Registrar,
National Company Law Tribunal,
Mumbai Bench at Mumbai**

**REF: BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH AT MUMBAI
Company Petition No. IB/ 526/MB/2021**

In the matter of:

Reliance Commercial Finance Limited

**... Petitioner/
Financial Creditor**

V/s

M S Railtech Consultants Private Limited

**...Respondent/
Corporate Debtor**

Dear Sir/ Ma'am,

I have been appointed as the Interim Resolution Professional in the captioned matter by way of Order dated 19th April 2022. The Order was uploaded / made available to me on 29th June 2022.

Be pleased to take on record “the Report certifying List of Creditors of M S Railtech Consultants Pvt. Ltd.” filed under Regulation 13 (2) (d) of the CIRP Regulations, filed on behalf of the IRP, in the captioned matter.

Kindly acknowledge the receipt of the same

Yours faithfully,

**SDS Advocates
Advocate for the Interim Resolution Professional**



bharatkosh.gov.in

Government of India Receipt Portal

RECEIPT

Transaction Ref.No. 1807220020236

Dated: Jul 18 2022 5:39PM

Received from M/S. RELIANCE COMMERCIAL FINANCE LIMITED with
Transaction Ref.No. 1807220020236

Dated Jul 18 2022 5:39PM the sum of INR 1000 (One Thousand Only)
through Internet based Online payment in the account of

FILING FEE(MUMBAI), , List of Creditors of M/s Railtech Consultants Pvt Ltd.

Disclaimer:- This is a system generated electronic receipt, hence no physical signature is required for the purpose of authentication

Printed On: 18-07-2022 05:40:47

BEFORE THE HON'BLE NATIONAL COMPANY LAW
TRIBUNAL

MUMBAI BENCH AT MUMBAI **I.A. — / 2022**
Company Petition No. IB/ 526/MB/2021

(Under Section 7 of Insolvency and Bankruptcy Code, 2016 read with
Rule 4 of the Insolvency and Bankruptcy (Application to Adjudicating
Authority) Rules, 2016)

In the matter of:

Reliance Commercial Finance Limited

**... Petitioner/
Financial Creditor**

V/s

M S Railtech Consultants Private Limited

**... Respondent/
Corporate Debtor**

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for **SDS ADVOCATES**
Disha Star

Advocates for the Interim Resolution Professional
No.155, 15th floor, Maker Chambers -III,
Nariman Point, Mumbai 400 021
Maharashtra, India
Email: sds@sdsadvocates.com ,
disha@sdsadvocates.com
Ph: +91(0)22-35656191 (Ext. 108)

A

BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH AT MUMBAI I.A. — /2022

Company Petition No. IB/ 526/MB/2021

(Under Section 7 of Insolvency and Bankruptcy Code, 2016 read with Rule 4 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016)

In the matter of:

Reliance Commercial Finance Limited

... Petitioner/
Financial Creditor

V/s

M S Railtech Consultants Private Limited

... Respondent/
Corporate Debtor

MEMO OF PARTIES

DETAILS OF THE FINANCIAL CREDITOR / COUNSEL

Name: SDS Advocates
Address: 155, 15th floor, Maker Chambers -III,
Nariman Point, Mumbai 400 021
Maharashtra, India
Email: sds@sdsadvocates.com , disha@sdsadvocates.com
Mob: +91 9167688370, +91(0)22-35656191 (Ext. 108)

DETAILS OF THE CORPORATE DEBTOR

Name: M S RAILTECH CONSULTANTS PRIVATE LIMITED
Address: B-12 Atharva Apt, Plot No. 57, Sec no.1, P.C.N.T.D.A,
Indrayani Nagar, Bhosari, Pune MH 411026 IN
Email: mohit@msrailtech.com

DETAILS OF THE INTERIM RESOLUTION PROFESSIONAL

Name: Mr. Pankaj Sham Joshi
Address: 9, Sudarsan CHS, Mahant Road, Vile Parle (East), Mumbai 400 057,
Maharashtra, India
Email: pjoshi.ip@gmail.com



BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH AT MUMBAI
 INTERLOCUTORY APPLICATION ——— | 2022
 Company Petition No. IB/ 526/MB/2021

(Under Section 7 of Insolvency and Bankruptcy Code, 2016 read with Rule 4 of the
 Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016)

In the matter of:

Reliance Commercial Finance Limited ... **Petitioner/ Financial Creditor**

V/s

M S Railtech Consultants Private Limited ... **Respondent/Corporate Debtor**

**LIST OF CREDITORS OF M S RAILTECH CONSULTANTS PRIVATE LIMITED
 FILED UNDER REGULATION 13(2)(d) OF INSOLVENCY AND BANKRUPTCY
 BOARD OF INDIA (INSOLVENCY RESOLUTION PROCESS FOR
 CORPORATE PERSONS) REGULATIONS, 2016**

1. The captioned Company Petition filed by Reliance Commercial Finance Ltd. Limited under Section 7 of the Insolvency and Bankruptcy Code ("Code") for initiating Corporate Insolvency Resolution Process ("CIRP") against **M S Railtech Consultants Private Limited** ("Corporate Debtor") was admitted by National Company Law Tribunal, Mumbai Bench ("**Tribunal**") *vide* Order dated 19th April 2022 attached at "**Annexure A**".
2. By way of the said Order dated 19th April 2022, the Tribunal also appointed Mr. Pankaj Sham Joshi as the Interim Resolution Professional ("**IRP**") in respect of the Corporate Debtor. The said Order was communicated to the IRP on 27th June 2022.
3. The registered office of the Corporate Debtor is situated at B -12, Atharva Apartments, Plot No. 57, Sector No. 1, P C N T D A, Indrayani Nagar, Bhosari, Pune 411026



In compliance with Section 13 and Section 15 of the Code read with Regulation 6 of the
 Insolvency and Bankruptcy Board of India (Insolvency Resolution process for Corporate

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Persons) Regulations, 2016 (“**CIRP Regulations**”), the IRP caused publication of Public Announcement inviting claims from creditors of the Corporate Debtor [Form-A] on 29th June 2022 (within 3 days of appointment) in Financial Express (English newspaper) and Loksatta (Marathi newspaper) having wide circulation in Pune, thereby:

- (a) intimating about the commencement of CIRP against **M S Railtech Consultants Private Limited**, and,
- (b) calling upon the creditors of the Corporate Debtor to submit their claims against the Corporate Debtor along with proof on or before 11th July 2022.

Annexed hereto and marked as **Annexure - “B - Colly”** are copies of the Public Announcement published in the Mumbai editions of Financial Express (English newspaper) and Loksatta (Marathi newspaper) on 29th June 2022.

5. The Corporate Debtor does not have any website. The IRP, following provisions of Regulation 12 (2) (b) ii, engaged consultants to develop a website and uploaded the Admission Order dated 19.04.2022 and Publications of Form A in Financial Express and Loksatta on the website. The website for purpose of CIRP is **<https://cirprailtech.com>** The IRP following the provisions of Regulation 12 (2) (b) iii intimated the IBBI (Board) of initiation of CIRP against the Corporate Debtor and uploaded the Public Announcement at the website of the Board designated for this purpose.
6. The last date of submission of claims by the creditors of the Corporate Debtor as per the Public Announcement was **11th July 2022**.
7. The Public Announcement called upon the financial creditors, operational creditors, workmen, employees and/ or other creditors to submit their claims along with proofs in the forms prescribed under Regulation 8 of the CIRP Regulations. Separately the IRP intimated the ROC-Pune and has also filed the form INC-28. The IRP intimated (by email), the Income Tax Department, the GST department, the EPFO as also the known financial creditors of the Corporate Debtor, of the commencement of CIRP.



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8. At the end of the last date for filing claims against the Corporate Debtor i.e. 11th July 2022, the IRP received only one claim from a Secured Financial Creditor, the details of which are as given below:

| Sr. No. | Name of the Creditor | Nature of Creditor | Amount of claim (in Rs.) |
|---------|-------------------------------------|----------------------------|--------------------------|
| 1. | Reliance Commercial Finance Limited | Secured Financial Creditor | 2,84,85,794.25/- |
| | Total | | 2,84,85,794.25/- |

9. The IRP has not received claims from any other financial creditors or operational creditors or from any Workman/ employee/ Authorised representative of workmen and employees till the last date for submission of claim i.e. 11th July 2022. The claims received after the last date of submission will be verified and if admitted such claims will be included in the List of Creditors, updated time to time.
10. The IRP has duly verified the claims of the creditor based on the documents which have been made available by the creditor.
11. Accordingly, the following is the List of Creditors (LOC) of the Corporate Debtor prepared by the IRP under Regulation 13 of CIRP Regulations as on 11.07.2022:

| Sr. No. | Name of the Creditor | Nature of Creditor | Amount of claim (in Rs.) | Amount of claim admitted (in Rs.) | Security Interest (if any) |
|---------|----------------------------------|----------------------------|--------------------------|-----------------------------------|-----------------------------|
| 1. | Reliance Commercial Finance Ltd. | Secured Financial Creditor | 2,84,85,794.25/- | 2,84,85,794.25/- | Hypothecation of Equipments |
| | Total | | 2,84,85,794.25/- | 2,84,85,794.25/- | |



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12. The IRP is separately filing a report certifying Constitution of Committee of Creditors in respect of the Corporate Debtor prepared under Regulation 17 of the CIRP Regulations.



Pankaj S Joshi

Mr. Pankaj Sham Joshi
Interim Resolution Professional
In the matter of M S Railtech Consultants Pvt. Ltd.
IP No. IBBI/IPA-002/IP-N00507/2017-2018/11556

Place: Mumbai

Date: 18.07.2022





Annexure - A

5

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
COURT- V

12) C.P. (IB)/526(MB)2021

CORAM:

SMT. ANURADHA SANJAY BHATIA
Member (Technical)

SMT. SUCHITRA KANUPARTHI
Member (Judicial)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **19.04.2022.**

NAME OF THE PARTIES: Reliance Commercial Finance Limited

VS

M. S. Railtech Consultants Pvt Ltd

UNDER SECTION 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Reliance Commercial Finance Limited (hereinafter called 'Petitioner') has sought the Corporate Insolvency Resolution Process of M. S. Railtech Consultants Private Limited (hereinafter called the 'Corporate Debtor') on the ground, that the Corporate Debtor committed default to the extent of Rs. 2,31,06,316.83 including applicable interest as provided under Section 7 of Insolvency and Bankruptcy Code, 2016 (hereinafter called the 'Code') read with Rule 4 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016.
2. Counsel for the Petitioner submits that several agreements were executed between the Petitioner and Corporate Debtor. The Corporate Debtor had availed two Term Loan against the Hypothecation of equipment. The first Term Loan was of Rs. 68,85,598/- against the hypothecation of equipment and the said amount was sanctioned on 29.12.2015. Further, the date of disbursement for the same have been made on 31.12.2015. The terms and conditions of the sanction letter dated 29.12.2015 shows that the tenure was 48 months and amount of EMI Of Rs. 1,95,140/- was payable from time to time.
3. Another Term Loan was for an amount of Rs. 1,27,07,000/- and the same was sanctioned on 16.01.2016. Further, the date of disbursement for the same have been made on 18.01.2016. The terms and conditions of the



Joshi





sanction letter dated 16.01.2016 shows that the tenure was 60 months and amount of EMI Of Rs. 3,09,010/- was payable from time to time.

4. The Petitioner has secured the payment by way of Demand Promissory Note dated 29.12.2015 and 16.01.2016. Further, there is a first charge created by way of hypothecation on the following equipment which is mentioned as below:

A. For the First Term Loan:

- i. Automatic Placement Machine T-11L-1200V from Pune Engineering.
- ii. Radixpower Diseal Engine Mahindra Make from Pune Engineering.

B. For the Second Term Loan:

- i. Vertical Machine Centre from Pune Engineering.
- ii. Pressure die casting machine from Pune Engineering.
- iii. Robo Vertical Machine Centre from Pune Engineering.

5. The Petitioner has enclosed the master data which shows the charges payable on the properties of the Corporate Debtor. Further, the Petitioner has also enclosed CIBIL report dated 21.01.2021 which demonstrate the default of payment of the outstanding dues. The Petitioner has also enclosed the statement of account for both term loans which demonstrates that there was default of payment.

6. The Petitioner has issued recall notice dated 15.04.2017 and 18.04.2017 and has sought for repayment of the entire amount. Further, the Petitioner has enclosed the schedule for repayment of the loan along with the Petition.

7. Heard the Ms. Disha Shah, Advocate appearing for the Petitioner. None appeared for the Respondent despite publication of notice in two newspapers. The Respondent herein is set ex-parte.

8. This Bench is of the considered view that there is a debt and default of non-payment of monies in the said term loan amount and the



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Corporate Debtor has failed to pay the said outstanding debt despite recall notice. Hence, the Petition deserves to be admitted.

9. On going through the submissions made by the Learned Counsel for the Petitioner and on perusing the documents produced on record, it is understood that the Corporate Debtor has defaulted in repayment of debt. Hence, owing to the inability of the Corporate Debtor to pay its dues, this is a fit case to be moved u/s 7 of the I&B Code.
10. Considering the above facts, we come to conclusion that the nature of Debt is a "Financial Debt" as defined under section 5 (8) of the Code. It has also been established that there is a "Default" as defined under section 3 (12) of the Code on the part of the Debtor. The two essential qualifications, i.e., existence of 'debt' and 'default', for admission of a Petition under section 7 of the I&B Code, have been met in this case. Besides, the Company Petition is well within the period of limitation.
11. As a consequence, keeping the aforesaid facts in mind, it is found that the Petitioner has not received the outstanding Debt from the Corporate Debtor and that the formalities as prescribed under the Code have been completed by the Petitioner, we are of the conscientious view that this Petition deserves 'Admission'.
12. Further that, we have also perused the Form - 2 i.e., written consent of the proposed Interim Resolution Professional submitted along with this Application/Petition by the Financial Creditor and there is nothing on record which proves that any disciplinary action is pending against the said proposed Interim Resolution Professional.
13. The Petitioner has proposed the name of Insolvency Professional. The IRP proposed by the Petitioner, Mr. Pankaj Sham Joshi, having Email ID- pjoshi.ip@gmail.com and having registration No. IBBI/IPA-002/IP-N00507/2017-18/11556, is hereby appointed as Interim Resolution Professional to conduct the Insolvency Resolution Process.



Joshi





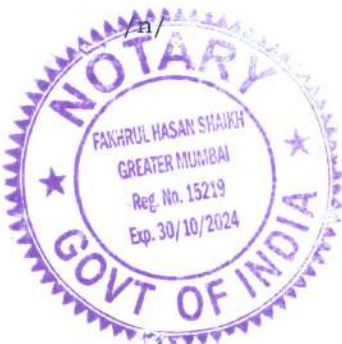
14. Having admitted the Petition/Application, the provisions of Moratorium as prescribed under Section 14 of the Code shall be operative henceforth with effect from the date of order, and shall be applicable by prohibiting institution of any Suit before a Court of Law, transferring/encumbering any of the assets of the Debtor etc. However, the supply of essential goods or services to the "Corporate Debtor" shall not be terminated during Moratorium period. It shall be effective till completion of the Insolvency Resolution Process or until the approval of the Resolution Plan prescribed under Section 31 of the Code.
15. That as prescribed under Section 13 of the Code on declaration of Moratorium the next step of Public Announcement of the Initiation of Corporate Insolvency Resolution Process shall be carried out by the IRP immediately on appointment, as per the provisions of the Code.
16. That the Interim Resolution Professional shall perform the duties as assigned under Section 15 and Section 18 of the Code and inform the progress of the Resolution Process and the compliance of the directions of this Order within 30 days to this Bench. A liberty is granted to intimate even at an early date, if need be.
17. In view of the above, the Bench "**Allows**" the Company Petition No. 526 of 2021 u/s. 7 initiating CIRP against the Corporate Debtor i.e. M. S. Railtech Consultants Private Limited. The commencement of the Corporate Insolvency Resolution Process shall be effective from the date of the Order.
18. Ordered Accordingly.

sd/-

ANURADHA SANJAY BHATIA
Member (Technical)

sd/-

SUCHITRA KANUPARTHI
Member (Judicial)



Annexure - B Colly

9

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M S RAILTECH CONSULTANTS PRIVATE LIMITED

| RELEVANT PARTICULARS | | |
|----------------------|---|---|
| 1. | Name of corporate debtor | M S Railtech Consultants Private Limited |
| 2. | Date of incorporation of corporate debtor | 31.03.2009 |
| 3. | Authority under which corporate debtor is incorporated / registered | Registrar of Companies- Pune |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U74900PN2009PTC133726 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | B-12 Atharva Apt., Plot No. 57, Sector No. 1, P.C.N.T.D.A, Indrayani Nagar, Bhosari, Pune, Maharashtra - 411026 |
| 6. | Insolvency commencement date in respect of corporate debtor | 19.04.2022 (Admission Order dated 19.04.2022 was received by/ made available to the IRP only on 27.06.2022) |
| 7. | Estimated date of closure of insolvency resolution process | 16.10.2022 (180 days from Insolvency Commencement Date) |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | Pankaj Sham Joshi IP Registration No.: IBBI/IPA-002/IP-N00507/2017-18/11556 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | Block 9, Sudarsan CHS, Mahant Road, Vile Parle (East), Mumbai 400 057, Maharashtra Email: pjoshi.ip@gmail.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | Block 9, Sudarsan CHS, Mahant Road, Vile Parle (East), Mumbai 400 057, Maharashtra Email: pjoshi.ip@gmail.com |
| 11. | Last date for submission of claims | 11.07.2022 (14 days from the date of receipt of the Admission Order & date of appointment of IRP which is 27.06.2022) |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Not Applicable |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable |
| 14. | Relevant Forms | Relevant Claims forms are available at: Weblink: www.ibbi.gov.in |



Joshi

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of Corporate Insolvency Resolution Process of **M S Railtech Consultants Private Limited** by way of Admission Order dated 19.04.2022. The said order was received by/ made available to the Interim Resolution Professional (IRP) only on 27.06.2022, which is thus, the date of appointment of the IRP.

The creditors of **M S Railtech Consultants Private Limited**, are hereby called upon to submit their claims with proof on or before 11.07.2022 to the Interim Resolution Professional (IRP) at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 29.06.2022
Place: Mumbai



Pankaj Sham Joshi

Pankaj Sham Joshi
Interim Resolution Professional
of M S Railtech Consultants Private Limited
IP No. IBBI/IPA-002/IP-N00507/2017-2018/11556



Joshi

PUBLIC NOTICE

Notice to inform the general public that Bank of Baroda... Mr. Jaganendra Panwar and Mr. Shrinivas A. Panwar...

PUBLIC NOTICE

This is to inform the general public that Bank of Baroda... Branch intends to accept the stake mentioned property...

FORM A PUBLIC ANNOUNCEMENT

Notice Registration of the Securities and Exchange Board of India... M/S RAILTECH CONSULTANTS PRIVATE LIMITED

Form No. URC-2 Advertisement giving notice about registration under Part I of Chapter XX of the Act...

PUBLIC NOTICE Notice to inform the general public that Bank of Baroda... Mr. Jaganendra Panwar and Mr. Shrinivas A. Panwar...

POSSESSION NOTICE (SECTION 13(4)) (For Immovable Property) Whereas the undersigned being the Authorized Officer of the Canara Bank...

Form A PUBLIC ANNOUNCEMENT Notice Registration of the Securities and Exchange Board of India... M/S RAILTECH CONSULTANTS PRIVATE LIMITED

IKF HOME FINANCE LIMITED DEMAND NOTICE UNDER SECTION 13(2) OF THE SARFAESI ACT, 2002

POSSESSION NOTICE (SECTION 13(4)) (For Immovable Property) Whereas the undersigned being the Authorized Officer of the Canara Bank...

Form A PUBLIC ANNOUNCEMENT Notice Registration of the Securities and Exchange Board of India... M/S RAILTECH CONSULTANTS PRIVATE LIMITED

IKF HOME FINANCE LIMITED DEMAND NOTICE UNDER SECTION 13(2) OF THE SARFAESI ACT, 2002

MANAGERIAL HOME मणपुरम होम फायनान्स लि. पूर्ण मणपुरम होम फायनान्स प्रा लि.

Indian Overseas Bank POSSESSION NOTICE (For immovable property) [Rule 9(1)]

Bank of Baroda NOTICE TO BORROWER (UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002)

AU SMALL FINANCE BANK LIMITED DEMAND NOTICE (Under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002)

STATE BANK OF INDIA DEMAND NOTICE (Under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002)

STATE BANK OF INDIA DEMAND NOTICE (Under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002)

INTERLOCUTORY APP. — /2022**BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL****MUMBAI BENCH AT MUMBAI****Company Petition No. IB/ 526/MB/2021**

**(Under Section 7 of Insolvency and Bankruptcy Code, 2016 read with Rule 4
of the Insolvency and Bankruptcy (Application to Adjudicating Authority)
Rules, 2016)**

In the matter of:**Reliance Commercial Finance Limited****... Petitioner/****Financial Creditor****V/s****M S Railtech Consultants Private Limited****... Respondent/****Corporate Debtor****AFFIDAVIT IN SUPPORT**

I, **Mr. Pankaj Sham Joshi**, aged 51, an adult Indian and the Interim Resolution Professional of the Corporate Debtor abovenamed [IP No. IBBI/IPA-002/IP-N00507/2017-2018/11556], having my registered office at 9, Sudarsan CHS, Mahant Road, Vile Parle (East), Mumbai 400 057, Maharashtra, India, do hereby solemnly affirm and depose as under;

1. I state that I am conversant with the facts and circumstances of the above Application and as such am competent to depose and am authorized for the same.
2. I have read the contents of the Application. I submit that the contents of the same are true and correct to the best of my knowledge and / or information based on the records and documents maintained by the Financial Creditor in the ordinary course of business. I repeat, reiterate and confirm what is stated in this said Application as if the same were specifically set out herein.



Joshi

3. I further say that the annexures are true copies of their respective originals.

Solemnly affirm at Mumbai
this 18th day of July, 2022



Pankaj S Joshi

Deponent

for *Disa*
Disa

SDS Advocates

Advocates for the Interim Resolution Professional

No.155, 15th floor, Maker Chambers -III,

Nariman Point, Mumbai 400 021

Maharashtra, India

Email: disha@sdsadvocates.com

Web: <https://sdsadvocates.com>

Ph: +91(0)22-35656191 (Ext. 108)

Mob: +91 9167688370



VERIFICATION

I, **Mr. Pankaj Sham Joshi**, aged 51, an adult Indian and the Interim Resolution Professional of the Corporate Debtor abovenamed [IP No. IBBI/IPA-002/IP-N00507/2017-2018/11556], having my registered office at 9, Sudarsan CHS, Mahant Road, Vile Parle (East), Mumbai 400 057, Maharashtra, India, do hereby solemnly affirm and declare that what is stated in paragraph nos. 1 to 3 of this Affidavit is true to my own knowledge and no part of it is false and nothing material has been concealed therefrom.

Solemnly affirm at Mumbai
this 18th day of July, 2022



Pankaj S. Joshi

Deponent

Identified by me,

Disha

SDS Advocates

Advocates for the Interim Resolution Professional

No.155, 15th floor, Maker Chambers -III,

Nariman Point, Mumbai 400 021

Maharashtra, India

Email: disha@sdsadvocates.com

Web: <https://sdsadvocates.com>

Ph: +91(0)22-35656191 (Ext. 108)

Mob: +91 9167688370

BEFORE ME

YH
FAKHRUL HASAN SHAIKH
B.A.L.L.B. (HONS) ALIG
ADVOCATE & NOTARY GOVT. OF INDIA
Reg. No. 15219

Reg. No. 61/22
St. No. 1123/22
Dt. 18/7/2022



BEFORE THE HON'BLE NATIONAL
COMPANY LAW TRIBUNAL
MUMBAI BENCH AT MUMBAI
Company Petition No. 526/MB/2021

In the matter of:

Reliance Commercial

Finance Limited

**... Petitioner/
Financial Creditor**

V/s

M S Railtech Consultants

Private Limited

**... Respondent/
Corporate Debtor**

AFFIDAVIT IN SUPPORT

Dated this 18th day of July 2022

SDS Advocates

Advocates for the Interim Resolution Professional

No.155, 15th floor, Maker Chambers -III,

Nariman Point, Mumbai 400 021

Maharashtra, India

Email: disha@sdsadvocates.com

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Ph: +91(0)22-35656191 (Ext. 108)

Mob: +91 9167688370



BEFORE THE HON'BLE NATIONAL COMPANY LAW
TRIBUNAL

MUMBAI BENCH AT MUMBAI
INTERLOCUTORY APP NO. — / 2022
Company Petition No. IB/ 526/MB/2021

(Under Section 7 of Insolvency and Bankruptcy Code, 2016 read with
Rule 4 of the Insolvency and Bankruptcy (Application to Adjudicating
Authority) Rules, 2016)

In the matter of:

Reliance Commercial Finance Limited

... Petitioner/
Financial Creditor

V/s

M S Railtech Consultants Private Limited

... Respondent/
Corporate Debtor

To,
The Registrar,
National Company Law Tribunal,
Mumbai Bench, Mumbai.

VAKALATNAMA

Sir/Madam,

I I, Mr. Pankaj Sham Joshi, aged 51, an adult Indian and
the Interim Resolution Professional of the Corporate Debtor
abovenamed [IP No. IBBI/IPA-002/IP-N00507/2017-2018/11556], having
my registered office at 9, Sudarsan CHS, Mahant Road, Vile Parle (East),
Mumbai 400 057, Maharashtra, India, do hereby nominate, constitute and
appoint **SDS Advocates**, having its office at No.155, 15th floor, Maker
Chambers -III, Nariman Point, Mumbai 400 021, Maharashtra, India, to act,



appear and plead on behalf of the Financial Creditor / Petitioner in the above captioned matter and in the matters pursuant hereto.

IN WITNESS WHEREOF we have set our hands to this writing at Mumbai.

Solemnly affirm at Mumbai
this 18th day of July , 2022



Pankaj S. Joshi

Deponent

Identified by me,

Disha

for

SDS ADVOCATES

Advocates for the Financial Creditor

No.155, 15th floor, Maker Chambers -III,

Nariman Point, Mumbai 400 021

Maharashtra, India

Email: sds@sdsadvocates.com,

disha@sdsadvocates.com

Ph: +91(0)22-35656191 (Ext. 108)

Enrollment No.: I5656



BEFORE THE HON'BLE NATIONAL COMPANY

LAW TRIBUNAL

MUMBAI BENCH AT MUMBAI
INTERLOCUTORY APP. | 2022
Company Petition No. 526/MB/2021

(Under Section 7 of Insolvency and Bankruptcy Code,
2016)

In the matter of:

Reliance Commercial

Finance Limited

... Petitioner/

Financial Creditor

V/s

M S Railtech Consultants

Private Limited

... Respondent/

Corporate Debtor

**List Of Creditors Of M S Railtech Consultants
Private Limited Filed Under Regulation 13(2)(D) Of
Insolvency And Bankruptcy Board Of India
(Insolvency Resolution Process For Corporate
Persons) Regulations, 2016**

Dated this 18th day of July 2022

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